

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES)
LOK SABHA
UNSTARRED QUESTION NO. 2867
(TO BE ANSWERED ON 03.08.2016)

SELF ATTESTATION OF DOCUMENTS

2867. SHRI MAHEISH GIRRI:

Will the PRIME MINISTER be pleased to state:

- (a) whether self attestation of documents has become operational in all the Government departments and if so, the details thereof;
- (b) whether all the States have also adopted self-attestation of documents;
- (c) if not, the details of the States and the Government departments;
- (d) whether allowing self-attested documents would not lead to forgery of documents; and
- (e) if so, the measures the Government intends to take to ensure that misutilisation of self-attested documents does not take place?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): Attestation of documents by Gazetted officers is in existence since long. As a part of simplification of procedures for the benefit of citizens, the Government issued advisory to all Central Ministries / Departments and all State / Union Territory Governments to review the existing requirements of attested copy or affidavit in various application forms in a phased manner and wherever possible make provision for self- certification of documents. Provisions under Indian Penal Code provide for action in case of submission of false certificates.
